

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRL) NO. 169 OF 2025
(UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA)

WITH

INTERLOCUTORY APPLICATION NO. 100925 OF 2025
(APPLICATION FOR EXEMPTION FROM FILING OFFICIAL TRANSLATION)

WITH

INTERLOCUTORY APPLICATION NO(S). 100926, 100927, 100928, 100929 OF 2025
(APPLICATIONS FOR GRANT OF BAIL)

AND

WRIT PETITION (CIVIL) NO. 490 OF 2025

PILA PAHAN@ PEELA PAHAN AND ORS.

... PETITIONER(S)

VERSUS

THE STATE OF JHARKHAND AND ANR.

...RESPONDENT(S)

OFFICE REPORT

WRIT PETITION (CRL) NO. 169 OF 2025

The Writ Petition alongwith interlocutory applications above mentioned was listed before the Hon'ble Court on 13.05.2025 (copy of the order dated 13.05.2025 is being enclosed herewith).

It is submitted that Mr. Ambhoj Kumar Sinha, Advocate has on 14.05.2025 filed vakalatnama/appearance on behalf of respondent no. 2/ High Court of Jharkhand but no counter affidavit has been filed on its behalf so far.

It is further submitted that Mr. Gopal Jha, Advocate has on 14.05.2025 filed vakalatnama/appearance on behalf of Rajasthan High Court. Mr. Amit Sharma, Advocate has on 15.05.2025 filed vakalatnama/appearance on behalf of High Court of Tripura at Agartala. Mr. Kunal Chatterji, Advocate has on 17.05.2025 filed vakalatnama/appearance on behalf of High Court of Tripura at Agartala. Mr. Arjun Garg, Advocate has on 19.05.2025 filed vakalatnama/appearance on behalf of High Court of Madhya Pradesh.

It is further submitted that compliance Report that has been received from Registrar General, High Court of Jharkhand, Ranchi in a sealed cover envelope is placed with the paper books of the Hon'ble Presiding Judge.

It is further submitted that a report received from High Court of Meghalaya, Shillong (dated 16.05.2025) in respect of those cases where judgments were reserved on or before 31.01.2025 and are awaited is being enclosed herewith.

It is further submitted that a report dated 20.05.2025 in compliance of order dated 05.05.2025 (received from High Court of Jharkhand, Ranchi) is being enclosed herewith.

Service of notice is complete.

WRIT PETITION (CIVIL) NO. 490 OF 2025

The matter above mentioned was listed before Hon'ble Court on 09.05.2025, when the Hon'ble Court was pleased to pass the following order:

- "1. Issue notice, returnable on 21.07.2025.**
- 2. Tag with W.P. (Criminal) No. 169/2025.**
- 3. In continuation of our order dated 05.05.2025 passed in W.P. (Criminal) No. 169/2025, the Registrars General of all the High Courts are further directed to submit an additional report giving full description of the dates of pronouncement of judgments and the dates when such judgments were uploaded. The status report in this regard shall be submitted upto 30.05.2025. Meanwhile, we request the Hon'ble Single Judge of the Allahabad High Court to look into the matter and take appropriate remedial steps.**
- 4. The Registry is directed to send a copy of this order to the Registrars General of all the High Courts for information and necessary compliance."**

It is submitted that pursuant to the order above mentioned notice has been issued to the sole respondent and certified copies of the order above mentioned have been sent to the Registrars General of all the High Courts. Notice has not been delivered to the sole respondent as "Item Received" remarks shows as per tracking report of the postal authorities.

No documents have been filed from the last date of listing of the matter so far.

Service of show cause notice is complete.

The matters alongwith applications above-mentioned are listed before Hon'ble Court with this revised office report.

Dated this the 21st day of May, 2025.

ASSISTANT REGISTRAR

ITEM NO.5

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).169/2025

PILA PAHAN @ PEELA PAHAN & ORS.

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND & ANR.

Respondent(s)

(IA No. 100925/2025 - EXEMPTION FROM FILING O.T., IA No.100929/2025 - GRANT OF BAIL, IA No. 100928/2025 - GRANT OF BAIL, IA No.100927/2025 - GRANT OF BAIL, IA No. 100926/2025 - GRANT OF BAIL)

Date : 13-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Ms. Fauzia Shakil, AOR
Ms. Tasmiya Taleha, Adv.

For Respondent(s) :Ms. Pallavi Langar, AOR
Mr. Sujeet Kumar Chaubey, Adv.

Mr. Ambhoj Kumar Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We are informed by learned counsel for the petitioners as well as learned State counsel that during the pendency of these proceedings, the judgments in all the four Criminal Appeals have been pronounced. While in three cases of Pila Pahan @ Peela Pahan, Satyanarayan Sahu and Soma Bading the appeals have been allowed and the appellants have been acquitted, in the fourth case of Dharmeshwar Oroan due to a difference of opinion among the Hon'ble Judges of the Division Bench the matter has been put before the Chief Justice for further reference to a third Judge. In any event, that appeal also the High Court has ordered the release of the petitioner on bail forthwith.

Signature Not Verified

Digitally signed by
ARJUN BISHT
Date: 2025.05.14
11:15:45 IST
Reason:

2. Consequently, all the four petitioners have been released from custody as of 13.05.2025.

3. While we are relieved that the petitioners before us have finally attained some semblance of justice, we are nonetheless seized of the pressing issues raised in this matter, which was also noted in our order dated 05.05.2025. Needless to say, the expeditious appraisal of criminal appeals, and the swift disbursement of justice therein is a cause that assumes paramount importance and indeed goes to the root of the criminal justice system in our country.

4. Notably, in a subsequent case pertaining to the High Court of Allahabad, *vide* order dated 09.05.2025 passed in W.P.(C) No.490/2025, we have already sought information regarding the date of pronouncement of judgments and the date when the same were uploaded on the High Court website.

5. It seems to us that the issues noticed in the above-mentioned matters would require a deeper analysis by this Court and perhaps invite the laying down of certain mandatory guidelines. We say so being fully cognizant of the fact that the judiciary's efficient functioning is a necessary pre-requisite to maintain the trust and faith of the consumers of justice in the justice delivery system. Of course, the time-line(s) prescribed earlier by this Court for the pronouncement of judgments will also have to be strictly adhered to by the High Courts, along with the mechanism which we propose to evolve.

4. Consequently, post the main case on the date fixed, i.e., 21.07.2025. Meanwhile, the information to be received from the

Registrar General of the High Courts shall be collated by the Registry and tagged with the paperbooks for our further consideration.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

**THE HIGH COURT OF MEGHALAYA
AT SHILLONG**

No. HCM II/38/2025/Estt/2

Dated, 16th May, 2025

From : The Registrar General,
High Court of Meghalaya,
Shillong.

To : The Assistant Registrar,
Supreme Court of India,
New Delhi

Subject : Report in respect of those cases where judgments were reserved on or before 31.01.2025 and are awaited- Order dated 5.05.2025 in Writ Petition (Criminal) No. 169/2025 titled "Pila Pahan @ Peela Pahan & Ors. Vrs. The State of Jharkhand & Anr.".

Ref : D.No.18465/2025/SEC-X, dated 05.05.2025

Sir/Madam,

With reference to the letter and subject cited above, and in compliance of order dated 5.05.2025 passed by the Hon'ble Supreme Court of India in Writ Petition (Criminal) No. 169/2025 titled "Pila Pahan @ Peela Pahan & Ors. Vrs. The State of Jharkhand & Anr.", kindly find below the details of judgment(s) in the High Court of Meghalaya, which were reserved on or before 31.01.2025 and where the pronouncement of judgment is awaited, with a request to place the report before the concerned Hon'ble Court:-

Sl. No	Case No. & Parties Name	Date on which the Judgment was reserved	Bench
CIVIL MATTERS			
1.	Write Petition (Civil) No.126 of 2023- Phon Lyngdoh & 14 Ors. Vs. State of Meghalaya	14.12.2024	Single Bench- Hon'ble Mr. Justice H.S.Thangkhiew
CRIMINAL MATTERS			
2.	Nil	Nil	Nil

Yours faithfully,



REGISTRAR GENERAL

Memo. No. HCM II/38/2025/Estt/2-A

Dated, 16th May, 2025

Copy to:-

1. Shri S.K.Pathak, A-O-R, Supreme Court of India, Advocate-on-Record, Chamber No.-619, Lawyers Chamber, D-Block, Additional Building, Complex, Supreme Court of India, New Delhi-110001, for favour of kind information and necessary action, if any.
2. Office copy.


REGISTRAR GENERAL

(J.H.C.Sch. 1-7)

From :

Registrar General I/c,
High Court of Jharkhand,
Ranchi

☎ : Office – 0651-2481449
Fax No. – 0651-2481116
- 0651-2481426
Mob. No. 09431115615
e-mail: rgjhc-jhr@nic.in

Letter No 59 /Legal Cell

Dated : 20 /05/2025

To,

The Secretary General,
Hon'ble the Supreme Court of India,
New Delhi

Subject: furnishing the REPORT in compliance of Order dated 05.05.2025 passed in the matter of Writ Petition (s) (Criminal) No. 169 of 2025 (Pila Pahan @ Peela pahan & Others Versus the State of Jharkhand & Another).


Sir,

With reference to subject noted above, I am directed to transmit herewith the 'REPORT' in respect of Criminal Appeals and Civil Matters where the judgments were reserved on or before 31.01.2025 by the different Benches of High Court of Jharkhand and where the pronouncement of judgments is still awaited in compliance of Para 10 of the Order dated 05.05.2025 passed by Hon'ble Supreme Court of India in the matter of Writ Petition (s) (Criminal) No. 169 of 2025 (Pila Pahan @ Peela pahan & Others Versus the State of Jharkhand & Another) which has been compiled in two tables i.e. TABLE- 1 (prepared on the basis of report received from the Court Masters) and TABLE - 2 (prepared on the basis of report received from the office of CPC).

This is for your kind information and needful

Encl: As above

Yours Sincerely,


(Rajiv Ranjan) 29.05.25

Registrar General I/c

REPORT in respect of all the Criminal Appeals and Civil Matters where the judgments were reserved on or before 31.01.2025 and where the pronouncement of judgments is still awaited by different Benches of Hon'ble the High Court of Jharkhand in compliance of Para 10 of the Order dated 05.05.2025 passed in Writ Petition (Criminal) No. 169 of 2025 (Pila Pahan @ Peela Pahan & Ors Vs The State of Jharkhand & Anr.).

Pursuant to Order dated 05.05.2025 passed by Hon'ble the Supreme Court of India in the matter of Writ Petition (Criminal) No. 169 of 2025, the desired 'REPORT' with respect to all the Criminal Appeals and Civil Matters reserved on or before 31.01.2025 by different Benches of High Court of Jharkhand (in view of Para 10 of the Order) has been compiled in two tables i.e. TABLE - 1 and TABLE - 2.

TABLE - 1 has been prepared on the basis of report received from the Court Masters of different Hon'ble Benches annexing therewith the information provided by the concerned Court Masters.

TABLE - 2 has been prepared on the basis of report received from the office of CPC annexing therewith the information provided by the office of CPC.

So far as the discrepancy showing in data provided by the office of CPC and the data supplied by the Court Master in respect of Court presided over by Hon'ble Mr. Justice Rongon Mukhopadhyay is concerned, it is due to the reason that once the heading of any case is changed from Judgment Reserved (C.A.V.) to Orders by the Hon'ble Benches, such case automatically gets removed from the data maintained by the office of CPC.



2
Generally, the cases listed under the heading 'For Orders' are of the following nature:-

1. *Defective Cases*
2. *Cases wherein notice has been issued but not served properly.*
3. *Cases listed for hearing/orders on I.A. petitions.*
4. *Cases listed for modifications of any order passed by the Hon'ble Court.*
5. *Cases directed to be listed by Hon'ble Court under heading for Orders.*
6. *Cases directed to be listed by Hon'ble Court under heading for Orders wherein later on the date fixed judgment is also pronounced.*


20.6.25

Registrar General I/c
High Court of Jharkhand, Ranchi

TABLE - 1

[As per the report of the concerned Court furnished through their COURT MASTERS]

Sl. No.	NAME OF HON'BLE BENCHES	NUMBER OF CASES WHERE THE JUDGMENTS WERE RESERVED ON OR BEFORE 31.01.2025 AND WHERE THE PRONOUNCEMENT OF JUDGMENTS IS STILL AWAITED						
		CIVIL MATTERS			CRIMINAL APPEALS			
		SINGLE BENCH	DIVISION BENCH	TOTAL	SINGLE BENCH	DIVISION BENCH	TOTAL	TOTAL
1.	HON'BLE THE CHIEF JUSTICE (Court No. 1)	0	0	0	0	0	0	
2.	HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD (Court No. 3)	0	0	0	0	0	0	

3.	<p>HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY (Court No. 4)</p> <p><i>(Copy of detailed report is enclosed and Marked as ANNEXURE - A)</i></p>	0	<p><u>With Hon'ble Mr. Justice Deepak Roshan</u> 6</p> <p><u>With Hon'ble Mr. Justice Pradeep Kumar Srivastava</u> 2</p> <p><u>With Hon'ble Mr. Justice Arun Kumar Rai</u> 14</p>	22	0	<p><u>With Hon'ble Mr. Justice Rajesh Kumar</u> 11</p> <p><u>With Hon'ble Mr. Justice Deepak Roshan</u> 2</p> <p><u>With Hon'ble Mr. Justice Sanjay Prasad</u> 14</p> <p><u>With Hon'ble Mr. Justice Pradeep Kumar Srivastava</u> 6</p> <p><u>With Hon'ble Mr. Justice Arun Kumar Rai</u> 13</p>	46
4.	<p>HON'BLE MR. JUSTICE ANANDA SEN (Court No. 6)</p>	0		0	0	0	0
5.	<p>HON'BLE MR. JUSTICE RAJESH SHANKAR (Court No. 8)</p>	0		0	0	0	0
6.	<p>HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY (Court No. 9)</p>	0		0	0	0	0
7.	<p>HON'BLE MR. JUSTICE RAJESH KUMAR (Court No. 24)</p>	0		0	0	0	0

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8.	HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUHARY (Court No. 11)	0	0	0	0	0	0	0	0
9.	HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI (Court No. 13)	0	0	0	0	0	0	0	0
10.	HON'BLE MR. JUSTICE DEEPAK ROSHAN (Court No. 14)	0	0	0	0	0	0	0	0
11.	HON'BLE MR. JUSTICE GAUTAM KUMAR CHOUHARY (Court No. 16)	0	0	0	0	0	0	0	0
12.	HON'BLE MR. JUSTICE AMBUJ NATH (Court No. 17)	0	0	0	0	0	0	0	0
13.	HON'BLE MR. JUSTICE SANJAY PRASAD (Court No. 19)	9	0	0	9	0	0	0	0
	<i>(Copy of detailed report is enclosed and Marked as ANNEXURE - B)</i>								
14.	HON'BLE MR. JUSTICE PRADEEP KUMAR SRIVASTAVA (Court No. 20)	0	0	0	0	0	0	0	0
15.	HON'BLE MR. JUSTICE ARUN KUMAR RAI (Court No. 21)	0	0	0	0	0	0	0	0



Registrar General /c
High Court of Jharkhand, Ranchi

TABLE - 2

[As per the report received from the office of the CPC]

Sl. No.	NAME OF HON'BLE BENCHES	CIVIL MATTERS				CRIMINAL APPEALS		
		SINGLE BENCH	DIVISION BENCH	TOTAL	SINGLE BENCH	DIVISION BENCH	TOTAL	
1.	HON'BLE THE CHIEF JUSTICE (Court No. 1)	0	0	0	0	0	0	
2.	HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD (Court No. 3)	0	0	0	0	0	0	
3.	HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY (Court No. 4)	6	With Hon'ble Mr. Justice Deepak Roshan 24	52	01	With Hon'ble Mr. Justice Deepak Roshan 4	33	
			With Hon'ble Mr. Justice Pradeep Kumar Srivastava 6			With Hon'ble Mr. Justice Pradeep Kumar Srivastava 11		
			With Hon'ble Mr. Justice Arun Kumar Rai 16			With Hon'ble Mr. Justice Arun Kumar Rai 17		

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4.	HON'BLE MR. JUSTICE ANANDA SEN (Court No. 6)	0	0	0	0	0	0	0	0	0
5.	HON'BLE MR. JUSTICE RAJESH SHANKAR (Court No. 8)	0	0	0	0	0	0	0	0	0
6.	HON'BLE MR. JUSTICE ANIL KUMAR CHOUHARY (Court No. 9)	0	0	0	0	0	0	0	0	0
7.	HON'BLE MR. JUSTICE RAJESH KUMAR (Court No. 24)	0	0	0	0	0	0	0	0	0
8.	HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUHARY (Court No. 11)	0	0	0	0	0	0	0	0	0
9.	HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI (Court No. 13)	0	0	0	0	0	0	0	0	0
10.	HON'BLE MR. JUSTICE DEEPAK ROSHAN (Court No. 14)	0	0	0	0	0	0	0	0	0
11.	HON'BLE MR. JUSTICE GAUTAM KUMAR CHOUHARY (Court No. 16)	0	0	0	0	0	0	0	0	0
12.	HON'BLE MR. JUSTICE AMBUJ NATH (Court No. 17)	0	0	0	0	0	0	0	0	0

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13.	HON'BLE MR. JUSTICE SANJAY PRASAD (Court No. 19)	9	0	9	0	0	0
14	HON'BLE MR. JUSTICE PRADEEP KUMAR SRIVASTAVA (Court No. 20)	0	0	0	0	0	0
15.	HON'BLE MR. JUSTICE ARUN KUMAR RAI (Court No. 21)	0	0	0	0	0	0

***[Copy of detailed report of CPC attached and marked as ANNEXURE 'C']**
(Total 3 sheets)


20.05.25

Registrar General I/c
High Court of Jharkhand, Ranchi

In-charge, Legal Cell Section.

In response to the Communication from your end dated 06.05.2025 and in obedience to the minutes of Hon'ble the Chief Justice of even date the report pertaining to Hon'ble Court No. 04 presided over by Hon'ble Mr. Justice Rongon Mukhopadhyay is as follows so far as it relates to para 10 of the enclosed Judgement for needful at your end:-

Details of cases wherein "the Judgements were reserved on or before 31.01.2025 and pronouncement of judgements is still awaited" :-

Sr. No.	CASE NO.	PARTY NAME	BENCH	C.A.V. DATE
1.	Cr.A(DB)/842/2017	Sahdeo Yadav And Ors Vs The State Of Jharkhand	DB WITH HON'BLE MR. JUSTICE SANJAY PRASAD	04.01.2022
2.	Cr.A(DB)/783/2018 With Cr.A(DB)/1149/2018 With Cr.A(DB)/1039/2018	BASANT KUMAR MAHTO Vs THE STATE OF JHARKHAND	DB WITH HON'BLE MR. JUSTICE SANJAY PRASAD	04.01.2022
3.	Cr.A(DB)/394/2019	DILIP BHUIYAN Vs THE STATE OF JHARKHAND	DB WITH HON'BLE MR. JUSTICE SANJAY PRASAD	05.01.2022
4.	Cr.A(DB)/108/1993 With Cr.A(DB)/136/1993	JAIHARI MAHTO Vs STATE OF BIHAR	DB WITH HON'BLE MR. JUSTICE SANJAY PRASAD	07.02.2022
5.	Cr.A(DB)/138/1993 with Cr.A(DB)/141/1993	SOMA ORAON Vs STATE OF BIHAR	DB WITH HON'BLE MR. JUSTICE SANJAY PRASAD	07.02.2022
6.	Cr.A(DB)/9900250/1993 With Cr.A(DB)/9900323/1993	SARGUN ROY Vs STATE	DB WITH HON'BLE MR. JUSTICE SANJAY PRASAD	22.02.2022
7.	Cr.A(DB)/883/2012 With Cr.A(DB)/653/2012 With Cr.A(DB)/904/2012	SRIPAT MARANDI Vs STATE OF JHARKHAND	DB WITH HON'BLE MR. JUSTICE SANJAY PRASAD	08.03.2022
8.	Cr.A(DB)/567/2012 with Cr.A(DB)/430/2012	DINESH DAS Vs STATE OF JHARKHAND	DB WITH HON'BLE MR. JUSTICE RAJESH KUMAR	21.03.2022
9.	Cr.A(DB)/1343/2018	BHUNESHWAR MAHTO Vs THE STATE OF JHARKHAND	DB WITH HON'BLE MR. JUSTICE RAJESH KUMAR	25.04.2022
10.	Cr.A(DB)/66/2014	AMIT KUMAR DAS Vs THE STATE OF JHARKHAND	DB WITH HON'BLE MR. JUSTICE RAJESH KUMAR	27.04.2022
11.	Cr.A(DB)/769/2014	ARBIND MANDAL Vs THE STATE OF JHARKHAND	DB WITH HON'BLE MR. JUSTICE RAJESH KUMAR	28.04.2022
12.	Cr.A(DB)/784/2015	RAMDEV SINGH Vs THE STATE OF JHARKHAND	DB WITH HON'BLE MR. JUSTICE RAJESH KUMAR	28.04.2022
13.	Cr.A(DB)/368/2013 with Cr.A(DB)/881/2019	JAI NARAYAN SUNDI Vs STATE OF JHARKHAND	DB WITH HON'BLE MR. JUSTICE RAJESH KUMAR	02.05.2022
14.	Cr.A(DB)/591/2011	ASHA MISHRA Vs STATE OF JHARKHAND	DB WITH HON'BLE MR. JUSTICE RAJESH KUMAR	05.05.2022

By

15.	Cr.A(DB)/341/2014 with Cr.A(DB)/189/2014	SURAJ RAM Vs THE STATE OF JHARKHAND	DB WITH HON'BLE MR. JUSTICE RAJESH KUMAR	05.05.2022
16.	FA/344/2018	DR ALOK KUMAR Vs SMT GARGI KUMARI	DB with Deepak Roshan, J.	25.08.2023
17.	MA/310/2006	AJAY KUMAR SINHA Vs SMT.MAYA SINHA	DB with Deepak Roshan, J.	29.08.2023
18.	FA/258/2019	ANIL KUMAR DAS Vs ANUJA DEVI ALIAS PUSHPI DEVI	DB with Deepak Roshan, J.	24.11.2023
19.	FA/72/2019	CHANDANI JAIN Vs MANOJ KUMAR JAIN	DB with Deepak Roshan, J.	01.12.2023
20.	FA/281/2019	SMT VIDYA KUMARI Vs CHANDRESH KARN	DB with Deepak Roshan, J.	07.12.2023
21.	FA/5/2023	ARUN CHARAN DWARY Vs ANAND SHANKAR	DB with Deepak Roshan, J.	28.2.2024
22.	Cr. A(DB)/80/1999 With Cr.A(DB)/134/1999	PRABAL LAKRA Vs STATE OF BIHAR	DB with Deepak Roshan, J.	13.06.2024
23.	Cr. A(DB)/1158/2019 With Cr.A(DB)/1237/2019 With Cr.A(DB)/1240/2019 With Cr.A(DB)/1151/2019 With Cr.A(DB)/1013/2019	PRAKASH MISHRA Vs THE STATE OF JHARKHAND	DB with PRADEEP KUMAR SRIVASTAVA, J.	20.08.24
24.	LPA/694/2015	ACC LIMITED THROUGH ITS DIRECTOR PLANT MR MANOJ JINDAL Vs STATE OF JHARKHAND THROUGH THE SECRETARY DEPARTMENT OF LABOUR AND ANR	D.B. WITH HON'BLE MR. JUSTICE PRADEEP KUMAR SRIVASTAV	10.09.24
25.	Cr. A (DB)/231/1997	ISTEKHAR MIAN Vs STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE PRADEEP KUMAR SRIVASTAVA	14.10.24
26.	FA/78/2024	DR ABHILASHA SHARMA Vs VAYU KISHORE	D.B. WITH HON'BLE MR. JUSTICE PRADEEP KUMAR SRIVASTAVA	24.10.24
27.	FA/140/2023	ADAM ANSARI Vs MD HARBU	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	04.12.2024
28.	Cr. A(DB)/240/1998	NAND LAL MAHTO Vs STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	04.12.2024
29.	FA/24/2022	VIJAY KUMAR VERMA Vs PRABHA KUMARI	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	09.12.2024
30.	FA/7/2023	MANJU DEVI ALIAS MANJU DEBI Vs MANOJ BHUIYAN	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	09.12.2024
31.	Cr. A(DB)/238/1997	RAJENDRA MAHTO Vs STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	12.12.2024
32.	FA/154/2022	DOLLY DUTTA Vs	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	13.12.2024

		ANAND DUTTA ALIAS RAJESH KUMAR DUTTA		
33.	FA/26/2024	DEVASHISH KUMAR RAJAK Vs LAXMI DEVI	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	16.12.2024
34.	Cr. A(DB)/143/1998	RAJ KUMAR ALIAS KUMAR RABIDAS AND ORS Vs STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	16.12.2024
35.	FA/27/2021	SHYAMA DEVI Vs SANJAY KUMAR SUMAN	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	07.01.2025
36.	Cr. A(DB)/196/1997	RUP LAL MAHTO alias RUP LAL YADAV MAHTO Vs STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	07.01.2025
37.	Cr. A(DB)/9900277/1997	RAJ KUMAR BHAGAT Vs THE STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	07.01.2025
38.	Cr. A(DB)/9900268/1995	ARJUN RAWANI And ORS. Vs STATE	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	08.01.2025
39.	Cr. A (DB)/9900555/1997	MUKUND MANDAL And ORS Vs STATE	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	08.01.2025
40.	LPA/472/2018	MS SANTOSH KUMAR CHOURASIA THROUGH ITS PARTNER SRI SANTOSH KUMAR CHOUURASIA Vs THE STATE OF JHARKHAND	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	10.01.2025
41.	FA/2/2023	SACHIN SINGH Vs REKHA KUMARI SINGH	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	13.01.2025
42.	Cr.A. (DB)/219/1997	GOKUL MAHTO And ORS Vs STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	16.01.2025
43.	LPA/33/2021	THE STATE OF JHARKHAND Vs JAI PRAKASH NARAYAN SHARMA	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	16.01.2025
44.	FA/39/2022	NISHA KUMARI Vs ANAND KUMAR GUPTA	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	16.01.2025
45.	LPA/548/2022	CENTRAL BANK OF INDIA THROUGH ITS CHIEF MANAGER MR SUJEET KUMAR Vs UNION OF INDIA THROUGH ITS SECRETARY THE MINISTRY OF LABOUR AND EMPLOYMENT	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	17.01.2025
46.	Cr. A. (DB)/54/1999	BHOLA SAO And ORS. Vs STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	16.01.2025
47.	LPA/554/2019	SHAKHIYA DEVI Vs THE STATE OF JHARKHAND THROUGH DEPUTY COMMISSIONER	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	21.01.2025

48.	Cr. A(DB)/165/1997	FAKIRA MUNDA Vs STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	21.01.2025
49.	LPA/104/2016 With LPA/105/2016	THE JHARKHAND STATE HOUSING BOARD THROUGH ITS MANAGING DIRECTOR AND ORS Vs THE STATE OF JHARKHAND AND ANR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	22.01.2025
50.	Cr. A(DB)/139/1997	DAMODAR GARARI And ANR Vs STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	28.01.2025
51.	Cr. A(DB)/187/1996	Awdhesh Mahto Vs STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	29.01.2025
52.	Cr. A(DB)/227/1997	JAMRUDDIN KHAN And ORS Vs STATE OF BIHAR	D.B. WITH HON'BLE MR. JUSTICE ARUN KUMAR RAI	30.01.2025

Arun Kumar
08/05/2025
CM/CH-04

Legal Cell

Pursuant to the communication dated 06.05.2025 and in compliance of Minutes o dated 06.05.2025, with regard to para 10, It is informed that no Criminal Appeal case is there where judgement was reserved on or before 31.01.2025 and pronouncement of judgement is awaited. However, there are following cases where judgement was reserved on or before 31.01.2025 and pronouncement of judgement is awaited

Single Bench

Sl. No.	Case No.	Date of C.A.V/ Order
1	W.P(c) 1904/ 2018	25.07.2024
2	W.P(c) 4676/2006	20.08.2024
3	W.P(c) 4766/2022	22.08.2024
4	W.P(c) 4767/2022	22.08.2024
5	W.P(c) 1499/2010	27.08.2024
6	W.P(c) 4897/2013	27.08.2024
7	W.P(c) 2880/2016	09.09.2024
8	W.P(c) 4769/2022	27.09.2024
9	W.P(c) 4770/2022	27.09.2024

R. [Signature]
09/05/2024

LIST OF PENDING CAV CASES (Ordered on or Before 31-01-2023) as on 17-05-2023 as per data available in CIS

Division Bench Coram - HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY, HON'BLE MR. JUSTICE DEEPAK ROSHAN					
Sl No.	Case Type.	Case No.	Year.	Petitioner's Name	Order Date
1	Cr.A(DB)	66	1999	KISHORE MANJHI And ANR	12-06-2024
2	Cr.A(DB)	217	2008	KARTIK KOLH And ANR	12-06-2024
3	Cr.A(DB)	60	1999	PRABAL LAKRA	13-06-2024
4	Cr.A(DB)	134	1999	KALO LAKRA & KAMAL LAKRA	13-06-2024

Division Bench Coram - HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY, HON'BLE MR. JUSTICE PRADEEP KUMAR SRIVASTAVA					
Sl No.	Case Type.	Case No.	Year.	Petitioner's Name	Order Date
1.	Cr.A(SJ)	67	2017	Rajendra Prasad	20-08-2024
2	Cr.A(DB)	280	2017	Anuj Kumar Alias Chhotu	20-08-2024
3	Cr.A(DB)	1013	2019	KUNAL SHARMA ALIAS TUDU	20-08-2024
4	Cr.A(DB)	1151	2019	SURAJ MISHRA ALIAS ROHIT KUMAR	20-08-2024
5	Cr.A(DB)	1158	2019	PRAKASH MISHRA	20-08-2024
6	Cr.A(DB)	1237	2019	SUMIT KUMAR CHOUDHARY ALIAS MONU	20-08-2024
7	Cr.A(DB)	1240	2019	J P ALIAS JAIPRAKASH SINGH	20-08-2024
8	Cr.A(DB)	1	2011	ASHOK AGARWAL And ORS	24-09-2024
9	Cr.A(DB)	30	2011	GOPAL PRASAD AGARWAL And ORS	24-09-2024
10.	Cr.A(DB)	50	2011	ARJUN LAL RAJAK	24-09-2024
11.	Cr.A(DB)	103	2011	RAJESH AGRAWAL & RAJESH KUMAR AGRAWAL	24-09-2024

Division Bench Coram - HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY, HON'BLE MR. JUSTICE ARUN KUMAR RAI					
Sl No.	Case Type.	Case No.	Year.	Petitioner's Name	Order Date
1.	Cr.A(DB)	9900168	1995	MD. YASIN ANSARI And ORS.	11-11-2024
2.	Cr.A(DB)	240	1998	NAND LAL MAHTO	04-12-2024
3	Cr.A(DB)	238	1997	RAJENDRA MAHTO	12-12-2024
4.	Cr.A(DB)	143	1998	RAJ KUMAR ALIAS KUMAR RABIDAS And ORS	16-12-2024
5.	Cr.A(DB)	196	1997	RUP LAL MAHTO alias RUP LAL YADAV MAHTO	07-01-2025
6.	Cr.A(DB)	257	1997	SANTOSH KUMAR LAL	07-01-2025
7.	Cr.A(DB)	9900277	1997	RAJ KUMAR BHAGAT	07-01-2025
8	Cr.A(DB)	9900268	1995	ARJUN RAWANI And ORS.	08-01-2025
9.	Cr.A(DB)	9900555	1997	MUKUND MANDAL And ORS	08-01-2025
10.	Cr.A(DB)	474	2004	SANTOSH RAJWAR	13-01-2025
11.	Cr.A(DB)	219	1997	GOKUL MAHTO And ORS	16-01-2025
12.	Cr.A(DB)	54	1999	BHOLA SAO And ORS.	16-01-2025
13.	Cr.A(DB)	59	1999	SUKHDEO SAHU And ORS.	16-01-2025
14.	Cr.A(DB)	165	1997	FAKIRA MUNDA	21-01-2025
15.	Cr.A(DB)	139	1997	DAMODAR GARARI And ANR	28-01-2025
16.	Cr.A(DB)	167	1996	Awdnesh Mahto	29-01-2025
17.	Cr.A(DB)	227	1997	JAMRUDDIN KHAN And ORS	30-01-2025

Single Bench Coram - HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY					
Sl No.	Case Type.	Case No.	Year.	Petitioner's Name	Order Date
1.	W.P.(Cr.)	1169	2023	SHRI CHHAVI RANJAN	16-05-2024

LIST OF PENDING CAV CASES (Ordered on or Before 31-01-2025) as on 17-05-2025 as per data available in CIS

Division Bench Coram - HON'BLE MR.JUSTICE RONGON MUKHOPADHYAY, HON'BLE MR. JUSTICE DEEPAK ROSHAN					Order Date
Sl No.	Case Type.	Case No.	Year.	Petitioner's Name	
1.	FA	344	2018	DR ALOK KUMAR	25-08-2023
2.	FA	415	2018	MRS GARGI KUMARI	25-08-2023
3.	FA	416	2018	MRS GARGI KUMARI	25-08-2023
4.	MA	310	2006	AJAY KUMAR SINHA	29-08-2023
5.	FA	258	2019	ANIL KUMAR DAS	24-11-2023
6.	FA	27	2011	MANOJ KUMAR JAIN □ MANOJ JAIN	01-12-2023
7.	FA	72	2019	CHANDANI JAIN	01-12-2023
8.	FA	281	2019	SMT VIDYA KUMARI	07-12-2023
9.	LPA	450	2022	STEEL AUTHORITY OF INDIA LIMITED REPRESENTED THROUGH JOHN TAPAN KONGARI GENERAL MANAGER LAW	25-01-2024
10.	LPA	453	2022	STEEL AUTHORITY OF INDIA LIMITED REPRESENTED THROUGH JOHN TAPAN KONGARI GENERAL MANAGER LAW	25-01-2024
11.	LPA	454	2022	STEEL AUTHORITY OF INDIA LIMITED REPRESENTED THROUGH JOHN TAPAN KONGARI GENERAL MANAGER LAW	25-01-2024
12.	LPA	455	2022	STEEL AUTHORITY OF INDIA LIMITED REPRESENTED THROUGH JOHN TAPAN KONGARI GENERAL MANAGER LAW	25-01-2024
13.	LPA	456	2022	STEEL AUTHORITY OF INDIA LIMITED REPRESENTED THROUGH JOHN TAPAN KONGARI GENERAL MANAGER LAW	25-01-2024
14.	LPA	457	2022	STEEL AUTHORITY OF INDIA LIMITED REPRESENTED THROUGH JOHN TAPAN KONGARI GENERAL MANAGER LAW	25-01-2024
15.	LPA	458	2022	STEEL AUTHORITY OF INDIA LIMITED REPRESENTED THROUGH JOHN TAPAN KONGARI GENERAL MANAGER LAW	25-01-2024
16.	LPA	460	2022	STEEL AUTHORITY OF INDIA LIMITED REPRESENTED THROUGH JOHN TAPAN KONGARI GENERAL MANAGER LAW	25-01-2024
17.	LPA	482	2017	THE STATE OF JHARKHAND THROUGH THE CHIEF SECRETARY AND ORS	27-02-2024
18.	LPA	628	2018	THE STATE OF JHARKHAND THROUGH THE CHIEF SECRETARY	27-02-2024
19.	FA	5	2023	ARUN CHARAN DWARY	28-02-2024
20.	LPA	57	2021	BOKARO STEEL PLANT THROUGH ITS D G M LAW SHRI A K UPADHYAY	16-04-2024
21.	LPA	62	2021	STEEL AUTHORITY OF INDIA THROUGH ITS D G M LAW A K UPADHYAY	16-04-2024
22.	LPA	251	2021	STEEL AUTHORITY OF INDIA LIMITED THROUGH ITS D G M LAW A K UPADHYAY	16-04-2024
23.	LPA	261	2021	THE BOKARO STEEL LIMITED THROUGH ITS D G M LAW A K UPADHYAY	16-04-2024
24.	LPA	628	2023	ASHA DEVI	16-04-2024

Division Bench Coram - HON'BLE MR.JUSTICE RONGON MUKHOPADHYAY, HON'BLE MR. JUSTICE PRADEEP KUMAR SRIVASTAVA					Order Date
Sl No.	Case Type.	Case No.	Year.	Petitioner's Name	
1.	WPC	2849	2022	MS SHAH BROTHERS THROUGH ONE OF ITS PARTNER SRI SHYAM SUNDER SHAH	29-08-2024
2.	LPA	694	2015	ACC LIMITED THROUGH ITS DIRECTOR PLANT MR MANOJ JINDAL	10-09-2024
3.	FA	161	2023	MR LUKHIRAM HANSDA	18-09-2024
4.	LPA	199	2018	KASHISH DISTRIBUTORS PRIVATE LIMITED THROUGH ITS DIRECTOR SHRI PRADEEP KUMAR SONTHALIA	03-10-2024
5.	LPA	249	2018	UNION OF INDIA THROUGH THE SECRETARY MINISTRY OF DEFENCE	03-10-2024
6.	FA	78	2024	DR ABHILASHA SHARMA	24-10-2024

Division Bench Coram - HON'BLE MR.JUSTICE RONGON MUKHOPADHYAY, HON'BLE MR. JUSTICE ARUN KUMAR RAI					Order Date
Sl No.	Case Type.	Case No.	Year.	Petitioner's Name	
1.	FA	294	2019	BIRJU PRASAD	29-11-2024
2.	FA	140	2023	ADAM ANSARI	04-12-2024
3.	FA	24	2022	VIJAY KUMAR VERMA	09-12-2024
4.	FA	7	2023	MANJU DEVI ALIAS MANJU DEBI	09-12-2024
5.	FA	154	2022	DOLLY DUTTA	13-12-2024
6.	FA	26	2024	DEVASHISH KUMAR RAJAK	16-12-2024
7.	FA	27	2021	SHYAMA DEVI	07-01-2025
8.	LPA	472	2018	MS SANTOSH KUMAR CHOURASIA THROUGH ITS PARTNER SRI SANTOSH KUMAR CHOUURASIA	10-01-2025
9.	FA	2	2023	SACHIN SINGH	13-01-2025
10.	LPA	33	2021	THE STATE OF JHARKHAND	16-01-2025
11.	FA	39	2022	NISHA KUMARI	16-01-2025
12.	LPA	548	2022	CENTRAL BANK OF INDIA THROUGH ITS CHIEF MANAGER MR SUJEET KUMAR	17-01-2025
13.	LPA	554	2019	SHAKHIYA DEVI	21-01-2025
14.	LPA	104	2016	THE JHARKHAND STATE HOUSING BOARD THROUGH ITS MANAGING DIRECTOR AND ORS	22-01-2025
15.	LPA	105	2016	THE JHARKHAND STATE HOUSING BOARD THROUGH ITS MANAGING DIRECTOR AND ORS	22-01-2025
16.	FA	236	2017	Praveen Kumar Raul	22-01-2025

Single Bench | Coram - HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Sl No.	Case Type.	Case No.	Year.	Petitioner's Name	Order Date
1.	WPC	6035	2022	ABU BAKAR THROUGH HIS NATURAL GUARDIAN AND MOTHER ZEENAT FATMA	04-07-2023
2.	WPC	6189	2022	MOHAMMAD HAMMAD RAZA THROUGH HIS NATURAL GUARDIAN AND FATHER MOHAMMAD WASIM	04-07-2023
3.	WPC	6463	2022	ARVI RANI THROUGH HER NATURAL GUARDIAN AND FATHER RAJESH KUMAR MAHTO	04-07-2023
4.	WPC	6466	2022	AHAAN ABHIROOP THROUGH HIS NATURAL GUARDIAN AND FATHER DINESH KUMAR YADAV	04-07-2023
5.	WPC	338	2023	AMIR HAMZA THROUGH HIS NATURAL GUARDIAN AND FATHER MOHAMMAD HUSSAIN	04-07-2023
6.	WPC	6356	2022	M/S JSW ISPAT SPECIAL PRODUCTS LIMITED THROUGH SHRI KOMANDURI KRISHNAMACHARI	18-07-2023

Single Bench | Coram - HON'BLE MR. JUSTICE SANJAY PRASAD

Sl No.	Case Type.	Case No.	Year.	Petitioner's Name	Order Date
1.	WPC	1904	2018	EMPLOYERS IN RELATION TO THE MANAGEMENT OF BOKARO STEEL PLANT THROUGH MR J T KONGARI	25-07-2024
2.	WPC	4676	2006	TATA STEEL LTD.	20-08-2024
3.	WPC	4766	2022	M/S JEMCO LTD (A DIVISION OF I S W P) REPRESENTED THR ITS COMPANY SECRETARY SHRI RABI NARAYAN KAR	22-08-2024
4.	WPC	4767	2022	M/S JEMCO LTD (A DIVISION OF I S W P) REPRESENTED THROUGH SHRI RABI NARAYAN KAR	22-08-2024
5.	WPC	1499	2010	EMPLOYERS IN RELATION PUNJAB N	27-08-2024
6.	WPC	4897	2013	SUKHAN RAM LAGURI	27-08-2024
7.	WPC	2880	2016	Brajbhan Singh	09-09-2024
8.	WPC	4769	2022	M/S INDIAN STEEL AND WIRE PRODUCTS LIMITED REPRESENTED THROUGH SHRI RABI NARAYAN KAR	27-09-2024
9.	WPC	4770	2022	M/S INDIAN STEEL AND WIRE PRODUCTS LIMITED REPRESENTED THROUGH SHRI RABI NARAYAN KAR	27-09-2024